

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-551/ND/2023

IN THE MATTER OF:

V-Con Intelligent Security Private Limited

.....Applicant

Vs.

Mobonair Wireless Private Limited

.....Respondent

SECTION

U/s 9 of IBC

Order delivered on 09.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Kritika Nagpal, Adv.

For the Respondent : Mr. Aditya Gauri, Ms. Damini Srestha, Advs.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply. However, their reply is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. On the request of Ld. Counsel on behalf of the Operational Creditor, list the matter on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)